



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष १०, अंक ३०(३) मंगळवार, ऑक्टोबर १५, २०२४/आश्विन २३, शके १९४६ [पृष्ठे ३, किंमत : रुपये २७.००]

असाधारण क्रमांक ७५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) (Amendment) Ordinance, 2024 (Mah. Ord. XV of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

[Translation in English of the Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) (Amendment) Ordinance, 2024 (Mah. Ord. XV of 2024), published under the authority of the Governor.]

### LAW AND JUDICIARY DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,  
Mumbai 400 032, dated the 15th October 2024.

MAHARASHTRA ORDINANCE No. XV OF 2024.

AN ORDINANCE

*further to amend Shree Siddhi Vinayak Ganpati Temple Trust  
(Prabhadevi) Act, 1980.*

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) Act, 1980, for the purposes hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

1. (1) This Ordinance may be called Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) (Amendment) Ordinance, 2024.

(2) It shall come into force at once.

Short title  
and  
commencement.

Amendment  
of section 5 of  
Mah. VI of  
1981.

**2.** In section 5 of Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) Act, 1980 (hereinafter referred to as “the principal Act”), for sub-section (3), the following sub-section shall be substituted, namely :—

Mah.  
VI of  
1981.

“ (3) The State Government shall, by notification published in the *Official Gazette*, appoint a Chairman, a treasurer and not more than fifteen other members to form the Committee.”.

Amendment  
of section 7 of  
Mah. VI of  
1981.

**3.** In section 7 of the principal Act, in sub-section (1), for the words “ three years ” the words “ five years ” shall be substituted.

Removal of  
doubt.

**4.** For removal of doubt, it is hereby declared that the amendment made, with respect to increase the term of office of members of the Committee, by Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) (Amendment) Ordinance, 2024, shall be applicable to all the members, including Chairman and treasurer, appointed before the commencement of the said Ordinance.

Mah.  
Ord. XV  
of 2024.

STATEMENT

Section 5 of Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) Act, 1980 (Mah. VI of 1981) provides for Shree Siddhi Vinayak Ganpati Temple Trust Management Committee which looks after the management of Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi). Sub-section (3) of said section 5, provides for a Committee consists of a Chairman, a treasurer and not more than seven other members appointed by the State Government, by notification published in the *Official Gazette*.

Sub-section (1) of section 7 provides for term of office of members of the Committee, including the Chairman and the treasurer, for three years.

2. To enable the Trust to provide for better facilities as well as for implementing various schemes for the welfare of devotees and for effective management and better administration of the said Trust, it is considered expedient, to increase the total number of other members of the Committee from nine to fifteen and to increase the term of office of members of the Committee from three years to five years.

3. The Government, therefore, considers it expedient to amend the sub-section (3) of section 5 and sub-section (1) of section 7 of Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) Act, 1980, suitably.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) Act, 1980, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 14th October 2024.

C. P. RADHAKRISHNAN,  
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SUVARNA KEOLE,  
Principal Secretary and  
Remembrance of Legal Affairs.